

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No.21
C.P.(IB)No.03/BB/2024

IN THE MATTER OF:

M/s.Bangalore Airport Rail Link Ltd.

... Petitioner

Order under Section 59of Insolvency& Bankruptcy Code, 2016

Order delivered on: 05.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri. Parmaeshwar Bhat, PCS

ORDER

1. Heard the Ld. PCS for the Petitioner.
2. Issue Notice to the ROC, Karnataka. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the ROC along with the copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an affidavit of service along with tracking reports in the Registry within a period of one week.
3. A period of three weeks' time is granted to the ROC for filing report from the date of receipt of notice and two weeks' for filing responses by the Petitioner, if any, thereto from the date of receipt of copy of report is granted.
4. List the case on **19.03.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Bhavya